

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A.NO. 179 of 1996.

Between

Dated: 13.2.19

J. Bharati

...

Applicant

And

1. Sub Divisional Office Telecommunications, Kamareddi Nizamabad District.
2. The General Manager Telecommunications, Warangal.
3. Chief General Manager Telecommunication, Hyderabad.

...

Respondents

Counsel for the Applicant : Sri. D.Vijay Kumar

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

Copy to:-

1. Sub Divisional Office, Telecommunications, Kamareddy Nizamabad District.
2. The General Manager Telecommunication, Warangal.
3. Chief General Manager Telecommunications, Hyderabad.
4. One copy to Sri. D.Vijay kumar, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, "Sr, CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

J U D G E M E N T

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

\* \* \*

The applicant is the widow of late Sri J.Rajaiah who was engaged as a casual mazdoor under R1 on 1.12.80. He worked as a casual labour upto 31.5.89. It is stated for the applicant that the said late Sri Rajaiah was permanently absorbed vide order of DOT New Delhi Mr.No.26910/89 STN dated 7.11.89. Sri Rajaiah died on 2.12.89 while in service. The applicant who is the widow of Sri Rajaiah applied for granting her compassionate ground appointment to R2 by representation dated nil. But it is stated that the representation, reported to have been submitted to R2 is not replied.

2. This OA is filed praying for a direction to respondents to appoint the applicant as mazdoor in place of her husband namely Sri J.Rajaiah who had worked as mazdoor in the office of the respondents on compassionate grounds.

3. Under the circumstances quoted above the only direction that can be given is to dispose of her representation addressed to R2 expeditiously preferably within a period of 4 months from the date of receipt of a copy of the judgement. If the applicant is aggrieved by the reply to be received she is free to approach this Tribunal by filing a fresh OA.

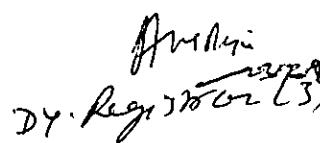
4. The O.A. is ordered accordingly. No costs.

  
( R. RANGARAJAN )  
Member (A)

Dated: 13th February, 1996

(Dictated in Open Court)

sd

  
D.Y. Registrar (3)

(m/s-3)

1796 OA 179/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

*R. Rangarajan*  
HON'BLE SHRI A. B. GORTHI : MEMBER(A)

~~HON'BLE SHRI~~

DATED: 13/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN

O.A. NO.

179/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
शेषांक/DESPATCH  
219 FEB 1996 NBY  
हैदराबाद न्यायालय  
HYDERABAD BENCH

*Eos*